

Dated: 10.06.2020.

E-FILING NOTIFICATION

Sub:- e-Courts – e-Filing of cases in Vellore District on e-filing portal – Commencing on and from 10.06.2020 – Instructions – Issued – Regarding.

Read:- Letter in Roc.No. 30036A/2020/Comp3 of the Hon'ble High Court of Madras dated 20.05.2020.

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It is notified that the facility of e-filing cases (initially Bail Applications only) in Vellore District on e-filing portal (<https://efiling.ecourts.gov.in/tn>) developed by the Hon'ble e-Committee, Supreme Court of India will commence on and from 10.06.2020.

Before e-filing, the Advocate or Party-in-person shall be required to create user account for e-filing portal (<https://efiling.ecourts.gov.in/tn>).

The account creation process shall be verified by One Time Password (OTP) which will be sent to the Mobile Number and email address of the concerned Advocate/ Party -in-person. In case of non-availability of Advocate on record while registering, the advocate shall be required to send his/her details in the prescribed format enclosed herewith to efilingvellore@gmail.com.

A detailed guidelines and tutorial video prepared by the Hon'ble High Court, Madras for the e-Filing process and the detailed user manual prepared by the Hon'ble e-Committee, Supreme Court of India along with the steps required to be taken as per the practice prevailing in Madras High Court is available on the website of Madras High Court (<https://www.hcmadras.tn.nic.in>) and Vellore District Court Website as well.

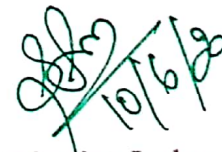
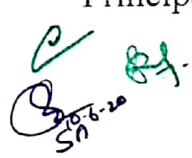
Advocate/ Party-in person in case of difficulty can also contact the following persons between 10.30 am to 3.00 pm on all working days.

Thiru.S.Senthilkumar, System Analyst – 9894359400

Thiru.G.Raghu, Assistant – 8220768497

Advocate / Party-in-person are requested to avail the e-filing facility by using their Computer/Laptops/Mobile.

Advocates are requested to furnish the details in the format enclosed herewith for Registration of E-filing Accounts through email. at the earliest (email id- efilingvellore@gmail.com.)


Principal District Judge,
Vellore.


Encl:-

Format for Updation of Advocate Details for Registration of E-filing Accounts

To

1. All the Judicial Officers of Vellore District, with a request to communicate this Notification to all the Bar Associations in respect of their courts concerned.
2. The President & Secretary of all the Bar Associations/Advocates Associations in respect of Vellore District, through the respective Judicial Officers concerned.
3. The President & Secretary of Bar Association, Vellore, Advocates' Association, Vellore and Women Lawyers Association, Vellore.
4. Notice Board of this office.
5. Official Website of this office.

Copy to:-

CAO, Court Manager, Sheristadars, Grade I BC and HC of this Court.

PRESCRIBED FORMAT

**MOBILE NUMBER AND EMAIL ADDRESS OF ADVOCATE FOR
NEW REGISTRATION AND UPDATION IN CIS SOFTWARE**
(in Capital Letters)

Name of the Advocate *			
Bar Enrollment Number (MS/XXXX/YYYY) *			
Gender(M/F/T) *	Male / Female / Third-gender		
E-Mail Id *			
Office Number			
Mobile Number *			
Fax Number			
Date of Birth *	DD	MM	YYYY
Office Address with pin code *			
Residential Address with pin code			

[* - Mandatory]

Place :

Date :

Signature of the Advocate